[Mr. Speaker].

the appointment of a Parliamentary Committee to investigate the specific matter and to report to the House by the specified date.

However, if in the course of preliminary investigation it is found that the person making the allegations has supplied incorrect facts or tried to bring discredit to the name of the Member wilfully or through carelessness he shall be deemed to be guilty of a breach of privilege of the House."

I will, therefore, suggest to the Members or anyone who wishes to make any charges against any Minister to follow the above procedure.

Shrimati Lakshmikanthamma (Khammam): Sir, on a point of order.

Mr. Speaker: There cannot be any point of order on my ruling.

Shrimati Lakshmikanthamma: It is not on this.

Mr. Speaker: You cannot have a discussion on this.

बी सथु लिससे (मृंगेर) : मध्यक्ष
महोदय, भापने जो प्रक्रिया बनलाई है वह
ठीक है, लेकिन उसमें दो सवाल उठते हैं।
एक तो यह संविधान के मातहत नई लोक सभा
के गठन के पहले की बात है और इस लोक
समा को नई प्रक्रिया मनाने का मधिकार है,
यूसरी बात यह कि सभी जो विशेषाधिकार
मस्ताब या नया प्रस्ताब है उनके बारे में
कार्यवाही क्या होगी। यह भाप बतला
दीजिये।

Shrimati Lakshmikanthamma: They have asked for a committee about it. I want to know the legal and technical aspect of it.

Shri Hem Barma (Mangaldai): May I draw your attention to another precedent set up in this House! Mr. Speaker: Yau can bring it to my notice but not now. I will be very happy for any light to be thrown on it and to learn from you, but I am not prepared for a discussion in the House.

Shri Hem Barua: There were two proposals. One was made by Shri Nath Pai. You promised to consider both of them but you have given your ruling only on one of them and have not said anything about Shri Nath Pai's suggestion.

Mr. Speaker: There was only one proposition before me.

Shrimati Lakshmikanthamma: I wanted to know about the legal aspect of any Minister or any Member being . . . (Interruption).

Mr. Speaker: After careful examination I have explained the whole procedure now.

12.48 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS SECOND REPORT

Shri Khadilkar (Khed): Sir, I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT BY MEMBER UNDER DIRECTION 115 RE, FOOD SUPPLY TO BIHAR AND MINISTER'S REPLY THERETO

भी कि॰ भं॰ मा (मधुबनी): प्रध्यक्ष महोदय, धादेश सं॰ 115 के मातहत, जो कि करम प्राफ प्रोसीजर ऐंड कांडक्ट घरफ बिजनेस इन दि सोक सभा नामक पुस्तिका में है, मैं, इस सदन में खाध मंबी काम रोड़ो प्रस्ताव पर जो घांकड़े विहार के दे रहे के उनके सम्बन्ध में कहना भाहता हूं कि जब मैं उन घांकड़ों की तुलना विहार सुरुषांड़ की एएट में बिने हुए सोकड़ों से करता हूं कि किंदका क्षलाटनेंट हुआ और कितना विस्पेत हुआ तो ने जीकड़े गंजत सिक्ष होते हैं। यह गंजतिया इस प्रकार हैं:

जनवरी महीतु में केन्द्रीय सरकार से धावंटन हुआ है 199000 मीट्रिक टन जब कि बिहार संरक्षि के धांकड़ों के मुताबिक प्रेवण हुआ है 1,95,557 मीट्रिक टन— कुल फर्क 443 मीट्रिक टन का है।

फरवरी महीने में उन्होंने कहा कि बिहार सरकार को डिस्पैच किया। 1 लाख 95 हजार मीद्रिक टन लेकिन बिहार सरकार को रपट के मुताबिक पहुंचा है 1,55,342 मीद्रिक टन। फर्क है 9,958 मीद्रिक टन।

मार्च महीने में हिस्पैच बतलाया गया 1,72,400 मीट्रिक टन , बिहार सरकार के सांकड़ों के मुताबिक पहुंचा है 1,95,997 मीट्रिक टन फर्क है 9,733 मीट्रिक टन।

मप्रैल में डिस्पैच है 1,97 000 मीट्रिक टन भौर बिहार सरकार की रपट के मुताबिक पहुंचा है 1 81 000 मीट्रिक टन । फर्क है 19 000 टन। जनवरी से लेकर भप्रैल तक मंत्री महोदय के हिसाब से सरकार को जो भ्रम्न भंजा गया उसमें बिहार सरकार की रपट के भ्रमुलार 32 834 मीट्रिक टन का चर्क हो जाता है। जहां तक कई महीने का सबाल है उन्होंने भ्रमुल बयान में कहा कि 18 मई तक 1 80 000 टन मालरेडी डिस्पैच हो गया है लेकन बिहार सरकार की जो 27 मई की रपट है उसके मूताबिक उनकी 25 मई तक 1,09 072 टन मिला है।

इससे यह स्पष्ट हो जाता है कि जहां तक इसार मेंट की बात का सम्बन्ध है उसको तो बाप छीड़ बीजिए सेकिन यह जो कहते हैं उन्होंने भेजा है चौर जो उनको वहां पर जिला है उनमें भी बड़ा फक । इससे साचित होता है कि धापने घपने मांकड़ों है सहन को एक तरह से नुमराह करने की कोशिया की है। मैं इसको गुमराह करने की कोशियान कह कर यह कहूं। कि एक तरह से आपने जो बिहार की परिस्थिति है उसमें बिहार की गैर-कांग्रेसी ग्यनींमेंट के खिलाफ एक साजिस का रखीं है भीर उस साजिय के तहत ही आप यह सब काम कर रहे हैं।

The Minister of Food and Agricalture (Shri Jagjivan Ram): The figures of foodgrains quotas to Bihar are as indicated below:

		(figures	'000 MT)	
January	1967			175.0
Februar	7			179.0
March				178.0
April				197.0
Ma				225.0

As against this, according to Shri Shiva Chandra Jha's letter, the quotas as indicated by Bihar State Food & Supply Minister, for the months of February, April and May are as below:

	(figur	es in	'000	MT)
February			178.5	
April			18	5.0
May			18	5.0

So far as February is concerned. there is not much discrepancy. As regards April, the initial quota was no doubt 185,000 tonnes, but subsequently this was increased by 10,000 tonnes for which orders were given on the 24th April at Patna for release from the Central Depots in Bihar. In addition, 2,000 tonner for free distribution was ordered to be released from the Central Depots in Bihar on the 27th April. It appears that the increase in the quota by 12,000 tonnes has not been taken into account in the figures quoted in the Member's letter in question. For May, 1967, however, it is not clear how the quota has been stated as 1,85,000 tonnes. I have had the figures checked again and find that the quota allotted to Bihar for the month of May is 225 thousand tonnes as stated by me earlier.

[Shri Jagjiwan Ram].

As regarde supplies against these quotas, it has to be mentioned that supplies were arranged from port towns and some quantities were also ordered to be released from Central Depots located in Bihar. The figures given by me were the figures of grain actually despatched to Bihar from various ports and grain allotted from the Central Depots in Bihar State as reported by the port and depot officers upto the evening of the last day of the month in question. The discrepancy in the figures quoted by Shri Shiva Chandra Jha has perhaps occured owing to the fact that either State Government may not have had in their possession the complete position regarding despatches from various ports up to the last day of the month or have not taken fully into account the quantities for which orders of release from the Central Depots in Bihar were issued but stocks were not actually lifted or moved from the Depots.

It may be noted that there is an inevitable time lag between despatches from the respective ports and actual arrivals at the destination points. Despatches are made from the ports each month according to the despatch instructions of the State Government. The Government of India, therefore, take the total figure of foodgrains despatched from ports to various destinations in the State, together with the quantities ordered to be made available from the Central depots as the total supplies made during any particular month. In order however, to ensure that the distribution progarmme of the State Government does not suffer on account of the time-lag beween despatches and arrivals, advance allocations are also made from the Central Depots in Bihar against the following month's quota.

I have, however, saked my officers to reconcile the discrepancies in consultation with the officers of the State Government. 12.55 hrs.

FIFCTION TO COMMITTEE Same (Court) of Vieva-Brarati

The Minister of Education (Dr. Triguna Sen): I beg to move:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati."

The motion was adopted.

Mr. Speaker: Shall we take up the next item after Lunch? Only a few minutes are left.

We now adjourn for Lunch and meet again at 2 P.M.

12.58 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after lunch at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

UNLAWFUL ACTIVITIES (PREVEN-TION) BILL*

The Minister of Home Affairs (Shri T. B. Chavan): Sir, I beg to move \$47

^{*}Published in Genetic of India Extraordinary, Part II Section 3, deted 31-5-67.